



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 74 Dispur, Wednesday, 8th February, 2023, 19th Magha, 1944 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 8th February, 2023

No. LGL.94/2022/13.— The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble Governor of Assam on 3rd February, 2023 is hereby published for general information.

**ASSAM ACT NO. III OF 2023**

**(Received the assent of the Governor on 3rd February, 2023)**

**THE ASSAM STATE YOUTH COMMISSION**

**(AMENDMENT) ACT, 2022**

## AN ACT

further to amend the Assam State Youth Commission Act, 2022.

Preamble

Whereas it is expedient to amend the Assam State Youth Commission Act, 2022, hereinafter referred as the principal Act, in the manner hereinafter appearing;

Assam Act  
No. XVIII of  
2022

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

Short title,  
extent and  
commencement

1. (1) This Act may be called the Assam State Youth Commission (Amendment) Act, 2022.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of  
section 4

2. In the principal Act, in section 4, for sub-section (5), the following shall be substituted, namely:-

“(5) A casual vacancy caused by reason of death, removal or resignation or otherwise in the office of the Chairman or Vice-Chairman or Member or otherwise shall be filled by fresh appointment and the person so appointed shall hold office for the remaining period of the term of the person in whose place he has been appointed.”.

Amendment of  
section 12

3. In the principal Act, in section 12, in sub section (3), in second line, for the word “audits” appearing in between the words “with the” and “of the accounts”, the word “audit” shall be substituted.

Amendment of  
section 16

4. In the principal Act, in section 16, in sub-section (2), for clause (a), the following shall be substituted, namely:-

“(a) remuneration and allowances payable to and the other terms and conditions of service of the Chairman, the Vice-Chairman and Members under sub-section (6) of section 4 and officers and other employees under sub-section (2) of section 5 of the Act;”.

**GEETANJALI DAS SAIKIA,**

Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.